GOVERNMENT OF INDIA MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY LOK SABHA

UNSTARRED QUESTION NO. 1988

TO BE ANSWERED ON 07-03-2018

RIGHT TO COMPLAIN REGARDING MISUSE OF DATA

1988. SHRI LAXMI NARAYAN YADAV: SHRI RAM TAHAL CHOUDHARY:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether Aadhaar Card holders have the right to complain in case of leakage of Aadhaar information;
- (b) if so, the details thereof and the authority responsible for redressal of such complaints;
- (c) if not, the reasons therefor;
- (d) the rationale behind delegation of exclusive power to the Unique Identification Authority of India (UIDAI) to make complaints in this regard; and
- (e) the reaction of the Government thereto?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI K.J. ALPHONS)

- (a): Yes, Sir.
- (b): Any resident has the right to complain to the Unique Identification Authority of India (UIDAI) in case of leakage of his Aadhaar information. UIDAI endeavors to address all apprehensions of the resident by conducting appropriate internal inquiries and it takes immediate and appropriate measures under Section 47 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016.
- (c): Does not arise.
- (d) and (e): To ensure safeguards of the security and confidentiality of information and compliance of restrictions on sharing information, as per the Aadhaar Act 2016 and regulations framed thereunder.
